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O.A. No. 50 of 2008

Order dated: 17.09.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

There was a specific order by this Court on 18.08.2008 that the matter shall be posted before this Court on 18.09.2008 but the matter has been placed before the Court only today. The Dy. Registrar is directed to make an inquiry about this matter and find out who is at ~~default~~ and take necessary disciplinary action against him by issuing show-cause notice.

Copy of this order be given to the Dy. Registrar directly.

Ld. Counsel for the applicant, Mr. A.K.Bose submits that under the changed circumstances, he does not want to prosecute the O.A. hence he may be permitted to withdraw the O.A.

Though we have passed some orders directing explanation or rather report from the Secretary to Government of Orissa, Home Department, we see that because of the stand now taken by the applicant, we will be

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justified to withdraw all the earlier orders passed in this case and we are allowing the applicant to withdraw this application. However, this withdrawal will not preclude the applicant to approach this Tribunal afresh, if so advised.

O.A. is accordingly dismissed as withdrawn.

Champ
MEMBER (A)

Champ
MEMBER (J)